एयर इंडिया और यूनाइटेड एयरलाइंस के बीच संयुक्त रूप से उड़ान भरने हेतु समझौता

2289 **श्री जनेश्वर मिश्र: क्या नागर विमानन और पर्यटन मंत्री** यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस तथ्य की जानकारी है कि एयर इंडिया और अमरीकी विमान कंपनी यूनाइटेड एयरलाइंस ने संयुक्त रूप से उड़ान भरने के लिए कोई समझौता किया है;

(ख) यदि हां, तो इस समझौते की शर्तें क्या है और क्या सरकार ने उक्त समझौते को अपनी स्वीकृति प्रदान कर दी है; और

(ग) इस संबंध में तथ्यात्मक ब्यौरा क्या है?

नागर विमानन और पर्यटन मंत्री (श्री गुलाम नबी आजाद): (क) जी, हां।

(ख) और (ग) एयर इंडिया और यूनाइटेड एयरलाइंस ने एक कोड-शेयर करार किया है जिसके अंतर्गत एयर इंडिया को यूनाइटेड एयरलाइंस की उड़ानों पर दिल्ली और लॉस ऐंजेल्स के बीच प्रति उड़ान 30 सीटों का ब्लॉक और दिल्ली तथा नेवार्क के बीच उसकी सेवाओं में प्रति उड़ान 38 सीटें मिलेंगी। यूनाइटेड एयरलाइंस की उड़ान संख्या के साथ-साथ एयर इंडिया की उड़ान संख्या भी होगी। इन उड़ानों की उड़ान संख्या उपर्युक्त कोड-शेयर व्यवस्था को ध्यान में रखते हुए सरकार द्वारा यूनाटेड एयरलाइंस के दिल्ली के लिए/से होकर किये जाने वाले प्रचालन अनुमोदित किए गए हैं।

Aircrafts used for Prime Minister's foreign tours

2290. SHRI M.A. BABY: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) how many aircrafts have been used for the foreign tours of the Prime Minister since June, 1991;

(b) how many aircrafts were kept in reserve for the purpose;

(c) how many flights were cancelled or delayed due to the foreign tours of the Prime Minister; and

(d) what is the total revenue loss in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) Since June 1991 Air India aircraft were used for foreign tours of the Prime Minister on 25 occasions. No aircraft was kept in reserve during these occasions.

(c) 64 single flights were re-scheduled and 316 single flights were cancelled in connection with tours of Prime Minister.

(d) There is no loss on account of re-scheduled fights. The loss of revenue incurred due to cancellation of flights is notional and cannot be computed.

सरकार की उपलब्धियों के प्रचार पर खर्च की गयी धनराशि

2291. **प्रो॰ विजय कुमार मल्होत्रा: क्या सूचना और प्रसारण मंत्री** यह बताने की कृपा करेंगे कि:

(क) गत एक वर्ष के दौरान समाचार पत्रों, टेलीविजन और अन्य संचार माध्यमों द्वारा सरकार की उपलब्धियों का प्रचार करने पर कितनी धनराशि खर्च की गयी है; और

(ख) क्या यह प्रचार राजनैतिक उद्देश्यों के लिये सरकारी मशीनरी का दुरुपयोग नहीं है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री (श्री पी॰ एम॰ सईद): (क) सूचना और प्रसारण मंत्रालय अपने माध्यम एककों के जरिए सरकार की नीतियों, योजनाओं और परियोजनाओं के बारे में व्यापक जानकारी उपलब्ध कराता है। सरकार की परियोजनाओं/नीतियों की उपलब्धियों से संबंधित प्रचार घटक, कभी-कभी उपर्युक्त का अभिन्न अंग होता है और इसलिए इसका अलग से परिमाण निर्धारित नहीं किया जा सकता है।

(ख) उपरोक्त भाग (क) के उत्तर को देखते हुए, प्रश्न नहीं उठता।

Demand to set up Central Cable Authority

2292. SHRI RAJUBHAI A. PARMAR:
SHRI SUSHIL KUMAR SAMBHAJIRAO SHINDE:
SHRIMATI VEENA VERMA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether in a seminar on Cable T.V. and Satellite Transmission held at New Delhi on August 27, 1993 a demand was made to set up a Central Cable Authority to lay down a code of ethics for cable networks in the country;

(b) if so, other suggestions and observations made at the seminar; and

(c) Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED): (a) and (b) A news item to this effect had come to the notice of the Government in addition to voicing a demand for a central cable authority, participants in the said seminar had also wanted quality parameter of the programmes transmitted to be specified in the Cable Television Networks (Regulation) Bill, 1993.

(c) The Cable Television Networks (Regulation) Act, 1995, as passed by the Parliament does not provide for the setting up of a central cable authority. It, however, contains a provision requiring the cable operators to replace their existing equipments with that conforming to the B.I.S. specifications within a period of three years from the date of the establishment and publication of the same by the Bureau of Indian Standards.

Private Power Projects in Maharashtra

2293. MISS SAROJ KHAPARDE: Will the Minister of POWER be pleased to state:

(a) the number of independent power producers who have come forward to establish private power projects in Maharashtra with details thereof;

(b) the steps being taken by Government to ensure smooth and adequate supply and transportation of coal to these power projects in that State;

(c) whether Maharashtra is likely to become self-sufficient in power sector after the establishment of these private power projects; and

(d) if not, action Government propose to take to make the state self-sufficient in Power?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) Eight Independent Power Producers (IPPs) had evinced interest for establishing private power projects in Maharashtra. Details of these projects are as under.

Sl. No.	Name of Project	Capacity (MW)	Prov. Cost (Rs. Crs.)	Name of Company
1.	Bhadrawati TPS	2×536	5187.00	Ispact Alloys Ltd./ECGD, UK/EDF, France.
2.	Bhivpuri CCGT	1×450	1340.00	Tata Electric Companies, Bombay.
3.	Bhivpuri PSS	1×90	315.00	-do-
4.	Dabhol CCGT (LNG)	2015 (695-Phase-I)	9051.27	Enron Development Corporation, General Electric & Bechtel, USA